

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3380 of 2020

Shesh Nah Yadav.

.....Petitioner

Versus

The State of Jharkhand.

.....Opposite Party

Coram: THE HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner

: Mr. Kumar Amit, Advocate

For the State

: Miss. Ruby Pandey, A.P.P.

02/9-9-2020

Defects, as pointed out by the office, are ignored.

The petitioner apprehends his arrest in connection with Jharia P.S. Case No. 84 of 2020.

A Facebook Post revealing derogatory comments on a woman of Malasiyan origin for spreading Corona virus was uploaded along with her photo. It was circulated in a Whatsapp group prompting comments targeting a particular community. An enquiry was made and it was detected that the Admin of the group did not intervene.

Petitioner is a government employee and it was he who had posted the screen shot of Facebook in his Whatsapp group prompting comments and could have incited communal flare up. The allegations become all the more serious in view of the fact the petitioner is a government employee. Such circumstances does not entitle the petitioner for consideration of grant of anticipatory bail to him.

This application stands rejected.

(Rongon Mukhopadhyay, J)

Rakesh/-